

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 76 OF 2020

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

Based on the News Item in Dinamalar

Chennai Edition Newspaper dated 01.06.2020,

“Danger of lake getting polluted due to

Mixing of sewage and waste water”.

... Applicant(s)

With

1. The Chief Secretary to Government of Tamil Nadu, Department of Environment, Chennai and others. ..Respondent(s)

Action Taken Report Filed by the 7th RESPONDENT

I, Saraswathi, wife of Prabakaran, Hindu, aged about 48 years, working as Commissioner, Avadi Municipal Corporation, Avadi, do hereby solemnly affirm and sincerely state as follows:-

1. I am the commissioner of the Avadi Municipal Corporation the seventh respondent herein and well conversant with the facts of the case from the connected files. I am filing the following Report for the consideration of the Honourable Tribunal.

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COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

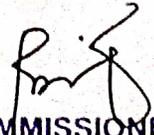
ACTION PLAN

2. The Corporation has prepared the short term and long term action plans as submitted in the Report Dated 27-04-2022. This Honourable Tribunal has observed that the time lines given is not possible for completion. In this regard it is submitted as follows:-

3. The Plan is for the short preliminary steps for stopping the flow of sewage generated from Manikandapuram in to Arafath Lake. The said flow is found in two places and the steps have been set out in the previous report. The Time line within which the said works and the method of treatment is as follows:-

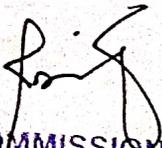
1. CTH Road, Manikandapuram Area:-

The Plan is for the establishment of a 20 KLD Mini Sewage Treatment Plant to treat the Grey Water. The Administrative Sanction in this regard has been issued on 22-03-2022, for the Tenders and the Tender Notice was issued on 16-05-2022 for the Tender process to be completed by 10-6-2022. The Method of treatment is by the Moving Bed Bio-Reactor Method (MBBR). For this the budget for the works is Rs. 50,00,000/- (Rupees Fifty Lakhs only) The said work involves civil works and engineering works, which due to the size of the STP is for treatment of 20 KLD and the Contractor will be able to complete the works within the period of 3 months and the possible date of completion is 30-09-2022 presuming that


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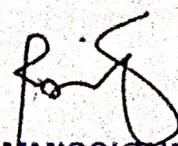
the Tender is finalized and the Work order is issued on or before 30-06-2022.

2. In respect to the Ward No. 9 Manikandapuram area, the Work order was already issued on 18-08-2020 to the contractor. But due to the failure of the contractor to carry out the Work, the show cause notices were issued. On 14-03-2022, the Superintending Engineer, MA & WS Department inspected the site and has directed that the problem can be solved by the establishment of a 40 KLD STP to treat the Grey Water. In this instance also, the Administrative Sanction has been issued on 22-03-2022 and the tender was issued on 16-05-2022 and the Tender process will be completed on or before 30-06-2022. The outlay for this STP is Rs 1,10,00,000 (Rupees one hundred and ten lakhs Only). This STP will use the Moving Bed Bio-Reactor Method (MBBR) for the treatment of the Grey Water and it will also be completed within 90 days from the date of Work Order as the said work is for the immediate use of treatment of the grey Water. This work is possible to be completed on or before 30-09-2022 if the work order is issued on or before 30-06-2022.
3. The MBBR STP will be installed in pre-fabricated modules in the Civil Foundations that are required for the said machinery and it is possible to complete the said work in 3 months.
4. With regard to the Long Term solution for the same area, the report dated 27-04-2022 has set out the time lines and the


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possible date for completion is the year 2025. The said work involves the establishment of Underground Sewage Networks including the Pumping stations and the STP at a total cost of Rs. 400 Crores. The said work is to utilize the Method that is arrived at by the Tamil Nadu Water Investment Company. The Detailed Project report in this regard is under preparation.

5. This apart, the already operational STP is running the SBR Method (Sequential Batch reactor) for the already running UGSS Network covering the Avadi Municipal area.
6. Further, during the Month of April the site was inspected by the Officers under Local Body apart from the Honourable Minister of the District and as per their instructions, the clearing of the silt and solid waste that is accumulated in the Arafath Lake were all removed using floating Excavator machines. The bushes and solid wastes apart from silt in the said lake has been cleared and the lake is now clear from any solid wastes or silt or bushes. This work was carried out by the Contractors engaged under CSR Funds by various Companies having their operations in the area. By the desilting and forming the Bund around the lake with the silt, the lake has become safeguarded from unwanted entry of people and solid wastes.

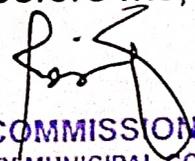

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7. It is submitted that the work for the extent of 5 Crores is not for the Arafath Lake alone. It is spread across 4 lakes and is all for small works of 20 KLD and 40 KLD STPs. The works that are being taken up relate to the Arafath lake alone as set out above the extent of Rs.50 Lakhs and Rs. 110 Lakhs, totaling Rs. 160 Lakhs, which is capable of being completed in 3 months due to the nature of the modular machinery being installed for the MBBR Method. Therefore it is submitted that the time lines for the short term works are possible to be completed within 3 months from the date of issue of the Work Order and it is possible to complete the works on or before 30-09-2022.

Hence I therefore prayed that this Hon'ble Tribunal may be pleased to dispose-off the Application No. 76 of 2020 and thus render justice.

Solemnly affirmed at Chennai
on this the 14th day of May 2022
and signed her name in my
presence At Chennai.

before me,


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

Advocate, Chennai.

S. RAM SENTHIL KUMAR
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Chennai - 600 020.

